मंत्रवीय कार्य ग्रेंबास्य में राज्य मंत्री (व्यी सोताराम केतरा) उपत्रमापनि :

महोद्या मेरा प्रनुरोध है कि इनको बोसने दें।

उपसमापितः यह नियम के खिलाफ है तब भी मंत्री जी कह रहे है। प्राप बोल नीजिए धाप स्पैशन कंसिडरेशन में बोल रहे हैं।

भी पशुपति नाथ सुकूलः महोदया श्रापते मुझे बुसाया था

ः उपसमापति ः इत्रहो बोहते दीजिये ।

I withdraw my ruling. They walk out and walk in.

- .. I. Statutory Resolution disapproving Payment of Bonus (Amendment) Ordinance, 1985, (No. 6 of 1885).
- II. Statutory Resolution disapproving Payment of Bonus (Second Amendment) Ordinance 1985, (Xo. 8 of 1985); and
- III. The Payment of Bonus (Second Amendment) Bill, 1985—Contd.

THE DEPUTY CHAIRMAN: Now, we will take up Satutory Resolutions and the Payment of Bonus (Second Amendment) Bill, 1985.

श्री प्यारेलाल खंडलवाल (मन्य प्रदेश): राष्ट्रपति द्वारा 27 सितम्बर, 1985 को जो श्रांडिनेंस जारी किया है में उसका निरनुमोदन करता हूं। सरकार वार-बार प्रध्यदेश लाती है। अब मई में पहली वार सरकार संशोधन लाई थी और 1600 रुपये प्रतिमास तक पाने वाले लोगों को बोनस देने का कानून जिस समय बनाया या उस समय भी यह बात कही गई थी कि आज की वर्तमान परिस्थिति में यह जो कानून बनाया गया है इस पर इस बात का विचार किया जाना चाहिए कि 1600 रुपये तक बोनस पाने वाली की जो सीमा सरकार ने रखी

है यह कम है। बाज की महंगाई को देखते हुए, घटते हुए रूपये के मृत्य को देखते हुए ग्रीर जो तकनीकी देश के अन्दर बढ़ती जा रही है उसको ध्यान में रखते हुए बेतन की सीमा जो 16 सी रुपये रखी गई है यह कम है और इसको बढ़ाया जाना चाहिए। लेकिन सरकार ने उस समय इस बात को नहीं माना और कुछ महीनों के बाद ही सरकार धार्डिनेंस के माध्यम से दूसरा संगोधन लाने जा रही है और धब उसमें 25सी रुपये प्रतिमास तक बेतन पाने वालों को बोनसं देने की बात कही गई है। अहां तक 25 सी रुपये वेतन पाने वालों की बोन्स देने का सवाल है इसका विरोध नहीं है। विरोध इस बात का है कि सरकार उसी सल में इस बात की क्यों नहीं लाई? मैं यह शहना चहता है कि इससे सदन का समय और पैसा दोनों की बबादी हुई है। धगर मई में ही यह प्रस्ताव लाया जाता तो शायद प्राज समय और पैसा दोनों की बर्बादी से वचा जा सकता था।

बोनस के मामले में एक बात और कष्टना चाहता हं कि सरकार बोनस के मामले में कर्मचारियों में भेद पैदा शर रही है। उसने जो सीमा निर्धारित की हैं 25 सौ रुपये की, सरकार को इस बात पर भी विचार करना चाहिए। प्रबन्धक स्टाफ के जितने लोग हैं उनको छोड़ कर बाकी सब वेतन भोगियों को बोनस देने का सरकार को कानन बनाना चाहिए सरकार अभी भी इस बात पर ध्यान नहीं दे रही है । मैं फिर कहता बाह्या हं कि आप इस पर किर से विचार की जिए और समुद्धी परिस्थिति को हमान में रखते हुए छाप नया प्रस्ताव बनाबार लाइये। प्रबन्धकीय स्टाफ की छोड़ कर और बेलन संना न बांधते हुए बाकी सब लोगों को आप बोनस देने की बात स्वीकार कीकिए।

दूसरी बात यह कहना चाहता हूं कि साढ़े सात सी रुपये बेतन पाने बाजा को 8.33 % बोनस दिया जाता है और चास्तव में आध की परिस्थित में यह भी कमें है। में यह कहना चाहता है सरकार इसे बात पर विचार करे और

संशोधन लाए कि कम से कम साढ़े सात सी रुपये बेतन पाने बालों की 10 परसेंट बोनस दिया जाना चाहिए । इस पर सरकार विचार करें। मैं इस बात को सामने रखते हुए अपने इस प्रस्ताव को प्रस्तुत करता हं और आग्रह करता हं कि सरकार इस बात को स्वीकार करे।

Payment of Bonus

उपसभावति: वाघेला साहबं ग्राप भी बोल दीजिए। इतनी छोटी सी बात होती है और झगड़ा ज्यादा होता है।

थी प्यारेलाल खंडेलबाल : यह ग्रधिकार की बात है।

उपसमापति: अधिकार की बात नहीं है, दैट ब्राई एश्योर यू।

श्री शंकर सिंह बाधेसः : (गुजरात) : धापकी मेहरवानी है कि धापने हमारी बात मानी।

सरकार ने जो बोनस एक्ट का संशोधन पेश किया है, मैं यह कहना चाहता हं कि हमारी संसद, पालियामेंट फिर 15 दिन के बाद मिलने वाली थी। ऐसी कौन सी चीज छाई कि 15 दिन पहले इनको अध्यादेश जारी करना पडा 15 दिन पहले 7 नवम्बर, को ग्रीर उसके पहले 27 सितम्बर को दो अध्यादेश जारी करके प्रापने जो बोनस में 25 साँ रुपये की बात वाही है वह अच्छी वात है लेकिन सरकार की यह अध्यादेश मैन्टेलिटी ऐसी खराब है कि क्या करें। गब कोई चीण करनी है तो अध्यादेश से क्यों करते हैं। आप अध्यादेश को इतना सस्ता मत बनाइये कि जब कोई चीज करनी है, जबकि एक महीने या 15 दिन में पालियामेंट बैठने वाली हो, तो अध्यादेश के जरिये कर लो। आपका संसद में बहुमत है अप संसद में उसको पास करा सकते हैं। 1965 में बोनस एक्ट आया था और उसके 20 साल बाद 1985 में फिर यह मजदूरों के बारे मैं कर्मचारियों के बारे में सोचना शुरू किया। भाप 20 साल तक सोचते रहे। 20 साल तक आपको यह बात अनुभव नहीं की। इतने सालों तह 750 ६० की सीमा रही। श्रव श्रापने इसमें '16 ह० की सीमा रखी है और फिर उसको 2500 रु० किया है। इसलिए मैं पूछना चाहता हं कि इसमें भाषने कौन-सा लीजिक ग्रेपनाया है ? यह जो आपने 2500 रु० की फीगर रखी है, इसमें अ।पने कीन-सा लीजिक अपनाया है ? अगर विसी कर्मचारी का बेतन 5 रु०, 10 रु० या 15 रु० इपादा है तो उसका क्या होगा ? ऐसा प्रतीत होता है कि आपने इसमें कोई लौजिक नहीं देखा है। आपको पता होना चाहिए कि सन् 1965 में -चीजों के भाव क्या ये और आज क्या हैं। सन् 1965 में रुपये की वेल्य कितनी थी और आज रुपये की बेल्यू कितनी है। सन् 1961 में अगर रुपये की बैहय 100 थी तो आज वह 15 रह गई है। इस प्रकार से आपने कर्मचारियों के भाग करके गिर्णय किया है, इससे आपको क्या प्राप्त होगा ? अ।पको एक कम्प्रेहेंसिव बिल लाना चाष्ठिए। सारी चीजों पर एक साथ सोचकर काम करना चाहिए। जो युनियन लीडर्स हैं, जो अपोजीशन के लीडर्स हैं, जो इन बातों को जानते हैं, उनसे पूछकर आपको एक कम्प्रेहेंसिव बिल लाना चाहिए। अप बार-बार इस प्रकार से बिल हमारे सामने लाते हैं, इससे हमारा भी समय खराब होता है ग्राँर कोई विशेष फायदा भी नहीं होता है।

बोनस क्या है ? कर्मचारी हड़ताल पर जाते हैं, और कहते हैं कि हमको बोनस मिलना चाहिए। बोनल इज ए एक्सप्रेसिया पेमैन्ट सम बार्ट आफ जेनरोसिटी, एन एक्ट भाफ जेनरोसिटी । कर्मचारियों के काम का इनाम।

SHRI KAPIL VERMA (Uttar Pradesh): No, no, it is a deferred vage.

SHRI SHANKER SINH VAGHE LA: It is well defined concept in the ministerial law that Bonus is recognised as deferred wages.

SHRI P. N. SUKUL (Uttar Pradesh): Yes, Bonus is a deferred wage.

श्री शंकर सिंह वाचेला: बोनस का मतलब क्या है, यह मैं बता रहा था। आप वर्कमैन को भी बोनस देते हैं। कर्मचारियों की डैफिनिशन और वर्कमेनशिप की डेफिनिशन में फर्क है। आप सन 1947 का इण्डस्ट्रियल एवट देख लीजिये। उसमें जो डेफिनिशन हैं और सन 1965 की जो डेफिनिशन है उसमें फर्क है। वर्कमैनिशप ग्रौर इम्प्लाइज की डेफिनिशन को भी ग्राप देख लीजिये । आपको मालम हो जाएगा कि इनकी डेफिनिशन में फर्क है। श्रापने कर्मचारियों में दो साइडस बना दिये हैं। एक तरफ तो कर्मचारी हैं अर्थर दूसरी तरफ बाफिसर्स हैं ! कुछ को आप वोनस देते हैं ग्रीर कुछ को नहीं देते हैं। चपरासी, नौकर, मजदूर तो एक तरफ हैं और दूसरी साइड में बाब जी हैं, साहब लोग हैं। चपरासी के संबंध में देश में यह हालत है कि अगर खद बाब जी को पानी लाना होता है तो उनको उठकर जाने में तकलीफ होती है। फाइल दसरी जगह ले ानी हो तो उसके लिए भी चपरासी चाहिए। मेडम यह महत्र्या गांधी का देश है। गांधी जी सोशनिस्टक मोसायटी की बात कहते थे, समाजवाद की बात करते थे। आप लोग नाम तो उनका लेते है, लेकिन काम वैसा नहीं करते हैं । आप लोग समाजवाद की बात तो करने हैं, लेकिन समाजवाद के रास्ते पर नहीं चलते है। आज जरूरत इस बात की है कि बड़े ग्रीर छोटे का भेद नहीं होना चाहिए । श्रगर कर्मचारी बोनस मांगता है तो ग्राप उसको काम के साथ जोडिये । कर्मचारी क्या काम करता है, उसको देखिये। भ्रापने फाइव हेवीक कर दिया। अब हालत यह हो गई है कि एक साल में केवल पांच महीते कमॅचारी काम करते हैं। 1 बजे लंच होता है और वह भी आधे घंटे के लिए होता है, लेकिन कर्मचारी ढाई-मीन बजे तक बाहर बैठे रहते हैं। इसलिए श्राए बोनस को काम से जोडिये प्रोडक्टिविटी से जोडिये। ग्रगर कोई ज्यादा काम करेगा तो उसको ज्यादा बोनस मिलेगा। बोनस के लिए कर्मचारी हडताल पर जाते हैं। ब्राज हालत यह है कि हिंसा पर जोर दिया जाता है। कई जगहों पर जो मालिक होता है या जो वहां आफिसर होते

हैं उनका घेराव होता है, उनके साथ मारामारी होती है, किसी के सर से खून निकलता है और कई मारे गये हैं, वे लोग मालिक ग्रौर ग्राफिसरों की पिटाई करते हैं । इसलिये ऐसी हिंसा पर उतारू युनियनें जितनी भी हैं उन यनियनों को चेतावनी देनी चाहिए कि जो युनियनें हिंसा पर उतार होगी, उनको मान्यता नहीं दी जायेगी, ऐसा मेरा सुझाव हैं। ये युनियन लीडर कोई काम नहीं करते हैं। मजदूरों के नेता वन गये और मामला पुरा है, कछ भी करो । वे कभी काम नहीं करते हैं ग्रौर मजदुरो को उकसाते हैं। ऐसे लीडरों को, जिनका काम खराब है उनको पकड कर जेल में बन्द करना चाहिए। जो यनियनें हिंसा के ग्राधार पर जिल्दा रहती हैं ...

उपसभापति: श्रापको रिप्लाई के समय भी कुछ बोलना है, बाकी उस समय के लिये छोड दीजिये।

श्री शंकर सिंह वाधेला: मैं आपके दो मिनट लूंगा, बस ।

आप दूसरे देशों को भी देख सकते हैं कि वहां लेबर ला किस तरह के हैं श्रीर वे मजदरों के बारे में क्या सोचते हैं। अभी हमारे पीक्एमक जापान गये। क्या कभो ग्रापने जापान के बारे में सोचा है। वह इसनी टेक्नालाजी, इतनी इण्डस्टी में आगे आ गया है, इसका कारण उसका लेवर है। जापान का आम लेवर अम प्रधान है और आम आदमी देश के बारे में सोचता हैं। वहां जो नेशनल करेक्टर हैं वह श्रम का हैं, काम करने का है। लेकिन हमारे भारत के नागरिक शर्म प्रधान हैं, वे श्रम को शर्म समझते हैं। वे श्रम को नेणनल करेवटर नहीं समझते इसलिये श्रम को नेजनल करेक्टर बनाकर ग्रीर उसको व्यक्तिवादी नहीं उसको समिष्टबाद के साथ जोडकर हमारी लेवर मीति होनी चाहिए ग्रौर श्रम शक्ति को इधर डाइवर्ट करना चाहिए। आज हमारे जो भी मजदूर एग्रीकल्चर पर लगे हए हैं, जहां कहीं भी लेबर हैं उसको कोई 9छता नहीं हैं। एश्रीकल्चर जो

श्री शंकर सिंह वाधेला]

देश की अर्थव्यवस्था का आधार है, उसमें जो काम करते हैं ग्रीर जो मजदूर दसरी छोटी-छोटी फैक्टरियों में काम करते हैं. जो यनाइटेड नहीं हैं, संगठित नहीं हैं, उनके बारे में कोई बोलने वाला नहीं हैं। उनको 5 रुपये, 10 रुपये, 15 रुपये मिलते हैं। इसलिये एग्रीकल्चर साइड और अपने जो दूसरे लेवर हैं जो अन-्रागंनाइज्ड हैं उनको भी बोनस ग्रौर लाकी वेजेज देने के बारे में सरकार ा चितित रहकर उनके बारे में सोचना वाहिए। हमारी सरकार जो व्यापारी हैं उन व्यापारियों के खिलाफ है और व्यापारी श्रमिकों के खिलाफ हैं ग्रौर दोनों के खिलाफ सरकार है। इसलिये सरकार की व्यापारियों के साथ ताल मेल करके और व्यापारी श्रमिकों के साथ तालमेल रखने वाली एक ऐसी नीति तब की जाय जिससे श्रमिक को काम करने में ज्यादा आनन्द बाए और काम करने में व्यापारियों का श्रमिकों के साथ ज्यादा जुड़ाव हो और वे मजे में काम करें ग्रीर ज्यादा प्रोडक्शन में उनकी श्रमशक्ति परिवर्तित हो, ऐसा मेरा एक सुझाव है।

महोदना, अखिर में मैं यह कहकर पूरा करूंगा कि महात्मा गांधों ने 6 अक्टूबर 1921 को नक्जीवन यग इंडिया में लिखा है कि:

"हिन्द में एक भी सणकत व्यक्ति की काम और खाने के लिये रोटी न मिलती हो तब तक आराम से बैठने, भरपेट खाने से हमकी शर्म झानी चाहिए"

कितने ही आज ऐसे लोग हैं जो मूखें रहते हैं और ऐसे कई व्यक्ति हैं जिनको देखकर हमें धर्म आती है और दर्द होता है और ऐसा हमारी नीति के कारण है। इसलिये उनके बारे में भी सीचकर और आम अमिक के लिये इन टोटल कम्प्रेहेंसिव बिल लाकर भले काम को बात होनी चाहिए। इन शब्दों के साथ मैं इस संकल्प का अनुमोदन करता हूं। धन्यवाद।

SHRI SUKOMAL SEN (West Bengal): Madam Deputy Chairman, the Bonus Act was enacted as far back as 1965. Since then several amendments

have come to the House artfl now again the hon. Minister has come out with another amendment. Only during the last monsoon session we discussed the issue in the House and we made several suggestions but the Government refused to pay heed to them. Now it appears that our suggestions were quite correct, and the correctness is proved by the very amendment that has Been brought by the hon. Minister in this House.

Now bonus is no more a payment that depends upon the mercy and pleasure of the owners. Through the struggle of workers and employeeg of the country, it has been established, and now it has been even recognised by the highest court of law of the country, that bonus is not a matter of mercy but it is deferred wage. It means that when the Government grants an employee 8.33 per cent bonus, if he works for 12 months, he will get pay for 13 months. Now that has become the concept of bonus. That has been recognised by everybody and by the highest court of law also. But the point is why the workers demand bonus. The concept of a need-based minimum wage was evolved in our country as far as back as 1957 at a tripartite level. But ultimately the Government went back and they refused to implement that concept with the result even after 38 years of independence, the workers of our country are not getting a need-based minimum wage. The wage structure falls below the need- based minimum wage. In fact, i_n different industries in the wage is fixed not on the sectors, basis of any scientific norms but on the bargaining power of the particular trade union. If the trade union fights unitedly and if it can go on a prolonged strike, it can snatch away a bigger minimum emolument and where the movement is weak the workers get a lesser amount of pay. Thus in our wage system there is a total anarchy prevailing. That is why, when trade unions demand bonus, they demand bonus in such a way that this additional payment can to a certain exten bridge the gap between the actual wage they draw and that they ought to be draw ing if the need-based minimum wage is enforced. It is a way to compensate the worker for not giving hi_m the need-based minimum wage.

And then, I don't think this minimum of 8.33 per cent fixed by the Act should be continued at the same level. This minimum was fixed a long time ago. Even in this amendment Bill the same minimum has been maintained. I do not understand why after so many years you are still insisting on that minimum. Today prices have risen and are constantly rising. Government is giving dearness allowance to the Government employees, Factory owners are giving dearness allowance to the factory workers. But that amount of dearness allowance is not sufficient to compensate the rise ha prices that we are witnessing in the country. It falls short of the price rise. That is why I suggest instead of bringing a Bill of this piecemeal nature the Government should come forward with a Comprehensive Bill taking into account all consultations with trade unions and take their opinion, and then come before Parliament for final enactment. Therefore, I suggest that this minimum of 8,33 per cent should be raised in the present conditions at least to 10 per cent, if not higher.

Then as regards the maximum limit up to which bonus can be granted. I do not understand why at all there should be a limit on the maximum bonus that can be granted. There is a ceiling of 20 per cent at the maximum. But if the company makes higher profits, why should bonus be limited to 20 per cent? Is there a limit on profits that a company can earn? No. When there is no limit on profits that a company can earn, why should bonus be restricted to 20 per cent. So, I demand that this maximum limit of 20 per cent should be withdrawn and let it be left to the owners and the workers. Afer a collective bargaining I

they will decide whether bonus should be paid at 20 per cent or 30 per cent or more it will be decided depending on the profit that the management or the owner make. So, this ceiling on the maximum should immediately be withdrawn and there should henceforth be no ceiling on the maximum bonus payable. Let the maximum be left to be decided by the owners and the workers. Let the workers have their say according to their collective bargaining.

Then I come to the limit of Rs. 2500 of salary and also the quantum of Rs 1600. Now, what is the basis for choosing the figure to Rs. 2500? Many workers in the steel industry and other industries, many skilled workers, are today getting Rs. 2500 and more. Theirfore, restricting eligibility to those drawing a maximum of 2500 is an unreal limit. It is totally inadequate. I demand therefore, there should be no limit on the emoluments of a worker to entitle him to bonus. He may be earning Rs. 2500 or Rs. 2600 or Rs. 2700 more. Whatever may be his pay he should be entitled to get bonus. That should be the law. Otherwise, it will be fixed at Rs. 2,500. I think. Madam, that during the next session of Parilament, our Minister will have to come here with another amendment for raising the upper limit. So, I feel that this upper limit of Rs.2,500 should be immediately withdrawn and this should be for any workman who is entitled to get bonus. Now, it is 8.33 per cent or so. I would say that, instead of that, it should be ten per cent of the total emoluments. Now they have fixed it at Rs. 1,600 and extended it up to Rs. 2,500. Whatever may be the pay of a person whether it is Rs. 2,500 or Rs. 3.000 or Rs. 3.500 he should get ten per cent of his total emoluments he draws in a vear and that should be the limit and not this limit of Rs. 1.600 as has been mentioned in this amendment. So, this figure of Rs. 1,600 should be revised and it should be mentioned that it is ten per cent of the 12 months' total

[Shri Sukomal Sen] this figure of Rs. 2,500 should also be withdrawn. Now, Madam, there is a contradiction between section 13 of the original Payment of Bonus Act, 1965, and the provisions in the Industrial Disputes Act. Now, Madam, section 13 of the original Payment of Bonus Act says that an employee means "any person other than an apprentice employed on

salary or wage not exceeding Rs. 1,600 per mensem to do any skilled or unskilled or administrative or clerical or managerial work for hire or for reward, etc. etc." Here, Madam, according to this provision in the Payment of Bonus Act, managerial staff are also entitled to get bonus. But the relevant provision in the Industrial Disputes Act says that a worker means 'any person employed by any industry to do manual, skilled, unskilled, clerical, administrative or supervisory work for hire or for reward, etc., etc.". This does not include the managerial staff. So, there is a contradiction between the provisions of these two Acts, the Payment of Bonus Act and the Industrial Disputes Act. I would like to suggest that this contradiction should be removed and every workman should get bonus and the managerial staff and the supervisory staff should also get bonus up to a certain limit. I say this because the principle is that the seniors should get more than the juniors. Now, if the workmen get the bonus, but the supervisory and the managerial staff do not Set the bonus and, then the total emoluments which they get may be less than that a their juniors. So, this is an injustice to the administrative staff. So, there should be some provision for bonus to the administrative and the managerial staff also and they should also get bonus upto a certain limit.

Now, Madam, I would like to mention about the Central Government employees. When this Govern nent is making this enactment, I do not know why the Central Government, the biggest employer, should not bonus to all the Central

Government employees. Of course, some categories of these employees got bonus of 18 days pay or 20 days pay. But it is linked to productivity. I do not understand why bonus should be linked to productivity. I do not understand this because for factory workers and others who get bonus, it is treated as a deferred wage. Why should bonus be linked to productivity in the case of the employees of the Central Government which is the biggest employer? Why should it be productivitylinked bonus for them only? So, this also should be withdrawn and they also should get bonus as par with the other workers. If the workers get 8.33 per cent as bonus, the Central Government employees also should get 8.33 per cent as bonus and if the workers get a bonus of 10 per cent, the Government employees also should get ten per t cent. There should be parity between the Government employees and the workers elsewhere.

Now, Madam, I come to the question of the State Government employees. What will happen to them? If the Central Government employees get bonus, automatically the State Government employees also should get bonus. Whenever the State Government employees ask for bonus, the State Government take the plea that they have no funds and they always plead shortage of funds. In fact, in three or four States like U.P., only 15 or 18 day's pay is given as bonus to the State Government employees. If the Central Government employees get bonus, the State Government employees, who are spread throughout the country, should also get bonus as per the Bonus Act. If it is 8.33 per cent, they should also get 8.33 per cent as bonus and if it is 10 per cent, they should also get 10 per cent as bonus, 8.33 per cent or 10 per cent of the total of twelve months' emoluments. The Central Government should ensure that the State Governments also give bonus to their employees and for this purpose, I demand that the Central Government should give more funds

xo m_o orate uovernment so that the latter can give bonus to their employees. Otherwise, the State Governments will come with the plea that they have no funds. So m_v plea is that more funds are necessary.

So with these words, I conclude, and request the hon. Minister to consider all these points and come forward with a comprehensive Bill, accommodating all these suggestions so that this may be enacted and this can satisfy the workers, the Government employees and all other workmen in the Country

THE DEPUTY CHAIRMAN: Shri P. N. Sukul

SHRI P. N. SUKUL: Madam, I must thank you once again that you have given me another opportunity to speak on the same subject. Madam, .'..

THE DEPUTY CHAIRMAN: It never happens. (Interruptions) within the same hour.

SHRI P. N. SUKUL: I rise to sup the Payment of Bonus port, Madam, (Second Amendment) Bill, 1935, as brought by the hon. Minister for It is indeed a matter consideration. of great satisfaction. Madam. for all of us and it is a matter of pride for the Congressmen, that our Congress Government has always been trying its best to improve the lot of the specially people of India, the working people India. of

the 20-point Through programme our Government has been trying to bring people above the poverty line and also to solve the problem of unemployment through so many schemes. Millions of people been brought above the poverty line even during the last five years as a result of governmental endeavour in this regard. Similarly, Madam, the Government has also been trying to amend the various laws pertaining to the v/orking classes just for improving the lot of the working people of the country. The present Bill which seeks to amend the original Payment of Bonus Act, as passed by the other House, has been brought for our consideration only to give greater benefits by way of bonus to tha workers, to the work-

ing people, of the country. As a result of this amendment proposed in this Bill, on the one hand, more workers will be covered under the Act (and will be entitled to get bonus, and, on the other, the quantum of bonus will also be increased. So there is a double benefit to the workers as contained in this Bill. And that is why, Madam, I welcome this Bill and I support this Bill.

Madam here it may not be out of place to mention' that it was only the Government of Mrs. Indira Gandhi that gave bonus to all its Class III and and Class IV employees. Before that no Government, neither progressive Government nor any other Government in this country, had given any bonus or conceded bonus or granted bonus. And it was Gandhi's Government only -which gave Mrs bonus to all the Class III and Class IV employees of the Union Government. Since then so many State Governments have also granted bonus to their employees on par with the Central Government employees. And, now, the maximum limit of bonus as contained in the Bonus Act is going to be increased. Earlier the limit was Rs. 750, and nobody could get more than Rs. 750. Now it is being increased to Rs. 1600, and the eligibility for getting bonus is not being increased from Rs. 1600 to Rs. 2500. So all those who get a salary up to Rs. 2500 will now be entitled to get bonus up to o maximum of Rs. 1600.

Madam, I am really very thinkful to the Government, because in the earlier sessions I had myself suggested a limit of Rs. 2500, to begin with. I had suggested that it should be revised to Rs. 2500. And the Government has actually revised it to Rs. 2500, although it is the limit for the eligibility to get bonus; the net bonus will still be confined to Rs. 1600. Now, I would suggest that once you have agreed to grant bonus to those who are getting a salary or I wage up to Rs. 2500, which means i that more tha 98 per cent of the

rShri P. N. Sukul] workers of the country will be covered which means more than 99 per cent of the Government employees will now be covered witlin tnese limits—only 1 per cent or 2 per cent of the people will be left out? Why? Only because they are getting a little more? So my suggestion is that the Government should remove this limit at all. They should withdraw this limit. There .hould be no limit. If you are giving to 99 per cent of the people, why should you not give to 100 percent of our people. Why should 1 per cent people not feel happy about it? Your Exchequer is not going to be taxed much on this account. My suggestion is that in principle bonus should be paid to all wage earners. In this connection, I would suggest that even the managerial employees who are not covered under the term employee' as per the definition in the Act, should also be made entitled to get bonus. What is wrong in that? In this way, the heart-burning' starts. Please don't deny to one per cent of the employees or wage earners this facility of Bonus which you are now giving to 99 per cent of the employees. Let this bonus be given to 100 per cent of the employees or wage earners.

SHRI JAGESH DESAI (Maharashtra); Fifty per cent wil to the Government by way ol

SHRI P. N. SUKUL: If you are • giving this bonus to them, it does not mean that you are amending the income-tax laws. You will be having your share of the income-tax from them. I was very much surprised when Mr. Vaghela said that bonus was ex-gratia payment.

SHRI SHANKER SINH VAGHELA: It was my understanding.

SHRI P. N. SUKUL: If that was his understanding, then it is still a very serious matter. As explained by the people on the other side, bonus is no more an *ex-gratia* payment. It

has to be given to the workers as a matter of right because it has to be taken as deferred wage. What is deferred wage? A deferred wage is a wage that is given to a worker so long as you are not in a position to give to the worker a living wage That is why it is said that bonus is a device to bridge the gap beween the actual wage and the living wage. So long as the Government or the employers of this country are not in a position to pay a living wage to their workers, they have to pay bonus. Once you pay a living wage, then it is possible that you are in a position to withdraw bonus. If it is a deferred w.age, then bonus has to be paid. If you are in a position to pay a living wage to the workers, then bonus can be stoped. (Time bell rings). But so long as you are not in a position to give the living wage to the workers, it has to be paid. I am not talking of a fair wage. I am talking only of a living wage. Since bonus is a deferred wage you have to give it to the workers. If it is a deferred wage then it is a deferred wage for all workers at all levels and it should be applicable to all the categories of wage earners.

I would suggest another thing also. The Central Government and the State Governments who are paying bonus to their employees are giving bonus only for 18 days and not for one month. Once you agree that tho Central Government employees and the State Government employees are eligible for bonus, then bonus should be paid to them at the rate of 8.33 per cent. This bonus must be paid to all the Class III and Class IV employeeg of the Central Government and the State Governments. There is no difference in having this difference in the quantum of bonus.

Madam, the child labour and work-charged employees do not get any bonus. I would suggest that even the child labour and the work-charged employees who have worked for 8 months or more as per the Act

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must be entitled to get bonus. you don't give bonus to the child labour and work-charged employees, you will be doing gross injustice to them. The bonus must be paid to them on the completion of 8 months of service. Madarn, once this is ac cepted that bonus is a deferred wage, then our Government pensioners also become entitled to bonus by way of pension. Pension calculated on their actual wage means there is something like deferred pension. Those people whose pension has not been calculated actually on the basis of a living wage, by way of pension they also become entitled to get deferred payment. That means, their pension has not been fixed properly. So, once you accepted the idea of a deferred wage you have also to accept the idea of a deferred pension. And all Government pensioners must also be given this bonus by way of deferred pension.

In the end, before I conclude, though some of our friends might find it amusing I want to say something, and I am talking in terms of principle only. Once you agree that all wage-earners should get bonus, and once you agree that those who get a fixed wage are entitled to. bonus, what is wrong with your MPs and MLAs getting' bonus? What is wrong? We are getting pay. We are getting pension. Now our class is also a class of wage-earners. If we are getting pay, if we are getting pension, then where is the deferred wage?

AN HON. MEMBER; You are a bonded labour. (Interruptions)

SRHI P. N. SUKUL; You are talking of exgratia payment. If you feel that an MP should get a salary, if you decide that an MP should also get a pension, then in principle I must Plead that the MPs must also get the bonus.

THE DEPUTY CHAIRMAN: We are going to discuss the MPs Salaries and Allowances Bill. So, you might discuss that at that time.

DR. SHANTI G. PATEL (Maha-rashtra): Madam Deputy Chairperson within a course of one year of discussing an amendment to the very

Act, rather within four to five months, the House is required today again to seek an amendment to the existing

Act.

Madam, this Act, as it has been pointed out, was enacted some time in the year 1965. Now,, 20 years have lapsed since the passing of this Act. What was stated in that Act at that particular time has lost its import ance and relevance in particular. I therefore, expecting the ernment to come out with a number of amendments to this particular Act or a complete overhaul of this That is how the matter should been looked into. This amendment also has come after a lot of agitation various sections of the labour. All the Central trade union organisa tions and the working class as a whole pressuried demanded and the vernment. It is only there that this amendment is sought to- be made. The pressure wr so heavy, and probably the elect-in some places were coming so near, that they came out with two Ordinances one after another so as to enable a section of the working class who are otherwise going to be ineligible, to get this particular bonus and also to extend to another section of the people who were going to be the victims of what is called the ineligibility under the law.

All this only reflects the bankruptcy in the labour policy of the present Government, the goal-lessness and the direction in which they are required to march. They have not formulated any idea_s as to what is going to be the bonus or the labour policy at large and how they are going to implement. What we find is confusion and chaos as far as their approach to the labour policy is concerned. This is another instance of the same callous atitude or the actions that the Government has been following.

[THE VICE-CHAIRMAN (SHUT SANTOSH KUMAR SAHU) in the chair].

Sir, this Act, I would like to submit needs complete overhauling, as I said

[Dr. Shanti G. Patel], earlier, whether it is in respect of definition, that is the definition of an employee Or a worker; whether it is the coverage; or ceiling on the quantum of bonus; whether it is the eligibility in spite of the fact of the present amendment; or the formula on which the quantum of bonus is sought to be calculated; or the minimum bonus, or even the upper limit and a number of other related matters. All these need to be reconsidered, rethought and re-evaluated in the light of the 20 years' experience, and particularly, rising prices.

Payment of Bonus

Why talk of the eligibility at all? I would like to know from the hon. Minister a_s to why he is sticking to this principle of eligibility. What is the sanctity of Rs. 1600 or 2500? Why have it at all? Will he kindly explain to this House as to how has he come to this particular figure? Surely not because my friend. Mr. Sukul, had asked for it Rs. 2500, and he wanted to concede his demand in toto, i.e., W0 per cent. Let his come out with the reasons. I am sure he cannot give any cogent reasoning, any logic for choosing this particular figure because eligibility has no sanctity.

If we are to go by the Act, what was said in the 1965 Act or what was Rs. 1600 in the year 1965? May I say for the knowledge of the Minis ter, which. I am sure, he must be having, that the consumer price index then was 137 and in July 1985 it is about 610, i.e., nearly four and a half times. Even if this figure of Rs. 1600 was to be adhered to the real figure should have been Rs. 7200, and not Rs. 2500, which is nowhere near this figure. According to the logic, according to the reality of situation, the inflationary pressure that has been there and the scale to which the prices have gone up, it has been to such an extent. This is the only logical thing. But I am one of those who would like to plead with the Minister, let us not stick to this, there ig no particular dogme. there is no particular principle which can make you stick to this 1600 or 2500 or 7200 or any figure.

Let us remove this limit. Let ali those who are employed, all those who earn wages, be entitled, be eligible for this particular bonus. The reason is obvious. May I take a little time and go into the history of what this bonus is? What is the concept of bonus? Has it remained the same with which we started many decades back? Once it was considered a bakshish, a gift which an employer gave of it, own accord, because he was pleased with the services of the employees, the workers. Now that concept is given a go-by. It has been buried fathoms deep in the earth. And this is because the workers said, that we must have a right of sharing the profits that the company has made and so the principle of profit-sharing was evolved. Wherever the companies made profits they shared the profits with the workers. But the workers' view has been, they have been saying that, it is a matter of right, we are being denied not only a living wage but even a fair wage, and when the company makes a profit, it is natural, it is logical, it is a matter of right that we should get a share in those profits. So fill up this gap between what we are getting at present and what w.e should have got in the form of a living wage and that is how the principle of deferred wage came to be accepted not only by the employers but also by the industrial courts and other courts and even the Supreme Court accepted this particular principle. But the things did not stop with that. The things have gone further. The very Government came forward with a statute, a law, in the form of the Bonus Act in the year 1965 and it became a legal right, irrespective of the profit and even if a company wag running in a loss, those who are eligible or who were covered by this particular piece of legislation could claim and were entitled to bonus, according to the formula that was mentioned in this particular Act. So, become a right.

But the things have gone beyond. There are public sector undertakings which are not covered by this law...

I have been connected directly with the Port and Dock industry. We had to agitate, give a call for a strike, actually we went on a strike, it was then that the Government accepted the principle of payment of bonus. I certainly thank the Government ultimately they did agree and gave u_s bonus in spite of the fact that we w,ere not entitled to it under the Act. This principle has been extended to a number of public sector undertakings. It is a nice thing to do for the Government congratulations. 1 P.M. Tho.ugh they might have done it hesitatingly or half-heartedly. but they have done it; that is a good thing.

Not only that. Then the matter went ahead and now even the Government employees who are not supposed, to be engaged in any productivity activity, like the Railways or the P&T, the Government of India Presses and all that, have been given the bonus. But they have been given the bonus on the basis of what is called "productivity-linked bonus". I do not know what it means. But whatever it is, they have given some bonus. Now the remaining five lakhs of the Government employees also are being given bonus, not any productivity-linked or anything like that, but what they call in public sector and in other places, the "ex-gratia".

My friend Mr. Vaghela referred to it very correctly. You must ban this term 'ex-gratia'. It was there many decades back in the form of 'bakshish*. Now it has become a matter of right; it has become what I would call 13 months' pay. We pay either hourly or weekly or monthly. and this is something which has to be paid at the end of a year. This principle has been recognised and is being implemented. Let us do it wholeheartedly and in the fullest possible manner so that we are able to do justice.

So, thus, the concept of bonus has changed. Let us not now try to limit or put shackle_s on it by a number of ways by denying certain workers be-

cause they are not covered by the definition of 'worker'. Whereas in the Industrial Disputes Act, the limitation is Rs. 1600, here the limitation will be Rs 2500. There will be conflicts and these conflicts need to be resolved. The best thing to do is that this bonus must be paid to all the employees, whether an employer has 20 employees or just one employee; the employees must be paid this bonus. The word 'bonus' has lost its earlier connotation. The word 'bonus' is not a corect word; it has become a wage, a part of pay, that means 13 months' pay in a year which has got to be paid.

In this context, I would like to submit and invite the attention of the hon. Minister to thousands of p-rated workers, as in the ports, who earn their wage because they give a certain amount of production. Now when you put a limitation of eligibility, you are going to deny them the bonus by having thi?, eligibility formula of Rs. 2500 and if they are getting Rs. 2500 and are able to give more production, they will just become ineligible. Is it fair. Is it proper? Is it just to deny these people for whom the Government has been say-in day in and day out that wages should be Paid according to productivity? Here you are not paying them more; you are denying them what is duly earned.

There are a number of persons who fall in this wage group and merely putting the limitation of Rs. 2500 you are denying a number of Government employees, both at the Centre and at the State level who will be drawing or who might have been drawing less and who were eligible in the past but now become ineligible because of this particular pay Hmlt which is sought to be introduced or made permanent through this legislation. I would, therefore, plead that let $u_{\rm s}$ remove these cobwebs formed around bonus.

I would also like to refer in this context to minimum and maximum bonus. They have lost their meaning. Having given the minimum bonus, i* [Dr. Shanti G. Patel] needs to be increased. Now the

orkers are made bonded as they canuot get more than 20 per cent in E-pite of huge profits that the employer may earn or the company may accumulate, or the dividends that might be given to the shareholders. The worker cannot get just more than 20 per cent. Ts lt equitable? May I ask the lion. Minister who also worked in the trade union movement whether it is proper. This inequity needs to be removed and that is why, this 20 per cent limit has to be given a go-by and buried, a_s I said, deep, so that we are not able to talk of it. Wherever it is given that this 20 per cent as the maximum, it has to go. It has to be 20 per cent or more which will be available where the profit or surplus justifies.

I would plead with him to do away with this eligibility formula and the various forms of restrictions which are sought to be placed on bonus; liberate it and give it to all those who earn their wages through labour, who are employed and not to put any limit so that there is real satisfaction and the people are able to give their best for the good of the country.

SHRI M. S. RAMACHANDRAN (Tamil Nadu)? Mr. Vice-Chairman, Sir, 1 rise to oppose the Statutory Resolutions disapproving the Ordinances and support the Payment of Bonus (Second Amendment) Bill. I am surprised to see that even in regard to this hon. Members have thought it At to move Statutory Resolutions disapproving the two Ordinances. Actually, this was demanded by every tr&de union In the country and 'hese Ordinances have only enabled the working class to receive higher bonus before Deepavali this year. But for these Ordinances, the employers would not have applied these amendmentg to the previou© year nor would they have paid bonus before Deepavali. For example, the first Ordinance was brought in only to remove the anomaly and to enable the workers to get higher bonug for last year. These Ordinances, as I said, have

helped iabour and I cannot understand why there should be any opposition at all. This Bill

DR. SHANTI G. PATEL: There is no opposition.

SHRI M. S. RAMACHANDRAN; I Eerring to the Statutory Resolutions moved disapproving the two Ordinances. Perhaps, since they are sitting in the Opposition, they want to oppose everything.

DR. SHANTI G. PATEL; $W_{\rm e}$ want more liberalisation.

SHRI M. S. RAMACHANDRAN: Sir. this Bill seek_s to insert a new section, section 12, through clause 3 and to repeal the Payment of Bonus (Amendment) Ordinance, 1985, and the Payment of Bonus (Second Amendment) Ordinance, 1985. Befors this, the Payment of Bonus Act sti- I pulated a notional ceiling of Rs. 750 on the monthly earnings of a worker for the purpose of bonus. All sections of labour and all trade unions in the "ountry have been demanding that the notional ceiling of Rs. 750 should be removed. My party Government, headed by our beloved Prime Minister, Shri Rajiv Gandhi, conceded the demand of the working class and I removed the ceiling of Rs. 750. By this removal of the ceiling of Rs. 750, hundreds of thousands of industrial workers throughout the country received bonus on the basis of their* actual earnings even if it was above Rs. 750, but Up tO I». 1600. Even the lowest paid worker in any organised industry received, on an average, Rs. 300 more as bonus than in the previous year for the same minimum bonus of 8.33 per cent. During the festival season this year, when bonus to be paid, it was found that certain employers were taking time, thinking that this amendment will have effect only prospectively and not retrospectively. When this anomaly was pointed out to the Government, Government conceded this demand also and then brought this Ordinance to make it applicable for any day commencing in the year 1984. By this amendment, workers got

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higher bonus for the year 1934 and for the year J 984-85, whichever was applicable t₀ them. This Ordinance enabled a large number of indus:rial workers to receive higher bonus for ' the year 1984. The amendment contained in sub-clause (3) of clause 1 of the Bill seeks to validate the provision contained in the earlier Ordinance in this respect. Sir, while the Government removed the national ceiling of Rs. 750, they did not touch the other ceiling of Rs. 1600 for the purpose of eligibility. INTUC and. all other trade unions repeatedly de-landed that the ceiling of Rs. 1600 for the purpose of coverage should be removed so that all salaried emplo-ia the country could be covered by the Payment of Bonus Act However, the Government have now come forward only to increase it to 2500 from Rs. 1600. Sir, both the ceilings of Rs. 750 as also Rs. 1600 were fixed in the year 1965 and 20 years have passed. During there two decades due fo several economic factors value of rupee has considerably gone down. Thanks to the sympathetic- approach and helpful attitude of my party Government towards labour, wage, and salaries of workers have been appreciably increased. Now the lowest paid unskilled worker in any average industry is getting a minimum wage of Rs. 1000. Similarly, lakhs .of skilled workers are drawing over Rs. 1600 per month. AU theie skilled worker? <1rsnving above Rs. 1600 were no* eligible to receive bonus under the Act, as it stood before the amendment. This anomaly has also been removed btr Ordinance No. of 1985 by increasing the limit n Rs. 1600 to Rs. 2500. This Bill also seeks to validate the second Ordinance in this regard. On behalf of the entire working class of this country, I convey my grateful thanks to the hon. Prime Minister for conceding these amendmentg and more particularly for amending the Bonus Act by promulgating two separate Ordinances so that the workers would get the benefit of the amendment for the last accounting year also. This

amendment is a progressive step and has been welcomed whole-heartedly by the entire working class of the country, with the expectation that there will be no ceiling on wages for coverage under the Bonu_s Act in due course.

The new section I^2 nlaees a ed ceiling gf Rs. 1600 as monthly earning io_r tne purpose of bonus, even when the salary is above Rs. 1600 up to Rs. 2500. Barring a few exceptions, this amendment is not likely to affect any employee as defined under the Act. At the present rate of development our economy, working class will get their du_e share and their salaries will be increased. In that event I am sure the Government will not hesitate to amend these provisions of the Bonus Act suitably, keeping j mind the need of all the salaried employees in the country to get bonus to discharge their social obligations during festival seasons.

With these words, I oppose the Statutory Resolution and support the Bill.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Mr. Vice-Chairman, Sir, I stand to oppose the Resolution even though it is moved from a member of the opposition. While supporting the Bill I have to make some critical remarks about the bankruptcy of the Government regarding the policy and principle towards the question of bonus. True, the Government wanted to implement this through an Ordinance. If they had clear cut policies with regard to bonus, appropriate decision would have been taken and these Ordinances might have been avoided. AU the trade union centres, including INTUC, AITUC, CITU, HMS, have been demanding that the ceiling wi'h regard to the quantum of bonus and the ceiling with regard to the eligibility should be removed and all sections of wage earners should be brought within the purview of the Bonus Act. This has been delayed

[Shri M. Kalvana Sundaram] so lang. If this has not been inplemented through these Ordinances, the industrial peace during the Diwali season would not have been what it was. So it was a delayed wisdom on the part of the Government to issue the Ordinance.

On the question of eligibility, I am glad that even Members sitting on the treasury Benches have supported the removal of ceiling in regard to eligibility and the quantum of bonus. I was pained to hear a voice from this side that it should be related to productivity. That :"s a different principle. What is the principle underlying tho demand for bonus? Several Members on both sides have already explained the lacuna in the 1965 Act. The 1965 Act on bonus itself is a product of the agitation by the trade unions which existed then in the country. What the Bonus Act of 1965 conferred on the working class is what they had already achieved through their agitation. It registers only the gains of the working class through their struggles and agitation not only after Independence but even prior to Independence. What was the state of affairs with regard to bonus and wages in that period? Even now after amending the Preamble to the Constitution to include Socialism as one of the aims, the policy towards wages and bonus continues to be the same as it was earlier. The Government has not taken (effective steps to arrest rise in prices and the erosion of the real wages of the workers. If Government is seriously interested in increasing production and increasing productivity, improvement of productivity is one thing, increase in production is another thing. AM sections of workers are involved in national production in one way or the other, whether they work in office or they work in the factory, whether they work with their pens or they wo.rk with their spanners and hammers. All of them contribute to national production in one way or the other, even including the staff working in our Parliament

Office. Nobody can be isolated from the cause of national production. That is why we demand that ail categories must be brought within the purview of the Bonus Act and there should be no discrimination.

Sir, this question has been evaded ' for a long time. It required the defeat of the Congress to bring in the concept of bonus for the Central Government employees in a limited way during the Janata regime. Not that the Janata regime was more progressive than the Congress, but it was due to power politics; they wanted to take advantages of the lapses of the ruling party. So they came forward in a hurried way. It is not that the Janata regime had accepted the principle of bonus as we, the working class of this country, had demanded. But to that extent it made a beginning. Now the Railway workers. the P&T workers, the Defence workers! and all employees are thought of for some bonus. But there should be some clear-cut policy for this so that the workers will know what they are really eligible to and what they are going to get at the end of the year. The principle of 12 months work and 13 months' pay came into the working class movement on what basis? In the olden days the industries never had monthly wages, including the Railway workshops. The wages were daily-rated and the payment was weekly and fortnightly. When the monthly wages were introduced. 52 weeks became 48 weeks. Because the workers get wages for 12 months, that is 48 weeks, and not for 52 weeks, the worker's lost four-week wages in that process. That is why the demand; it not as ex-gratia payment or as charity. For 12 months the work is for 52 weeks, and so 52 weeks' wage, must be paid. That means one month more. This is the principle underlying the demand for 13 months' pay for 12 months' work. Even when this is conceded, workers will not be getting a share in the profit. This is the minimum they should get. If they should get a

share to the profit whether in the public sector or the private sector, the principle of the present Bonus Act is far from being inadequate. That is why we demand that the ceiling should be removed. The ceiling of 20 per cent or the present ceiling of Rs. 1,600 should be removed, and the eligibility ceiling ghould also be removed so that all the categories may enjoy this rightful benefit of bonus

Another point is, even where some categories were excluded from the Bonus Act. they were considered specially for the payment of bonus on the principle of ex-gratia payment. One such sector is the ports and docks. My friend, Dr. Shanti Patel, referred to it already. But does the Government know that this Ordinance has not been given effect to in the ten major ports and docks, even though it is more than 2 months from the time the Ordinance was issued? Do they require another strike in all the major ports to get this Ordinance implemented? The principle from 1965 has been to make ex-gratia payment every year in lieu of bonus because the Bonus Act is not applicable to the port and dock workers. It had been accepted that it would be paid before the Diwali. The Diwali is over. Nobody knows where bonus is. When I made enquiries into offices, I found that the papers were moving from desk to desk, and the proposal must go to the Cabinet. There is no need. It has been in force for more than 20 years. Why should it again be referred to the Cabinet? Why do you over burden the Prime Minister? He is already over-worked. The Shipping and Transport Ministry, now called the Surface Transport Ministry, can take a decision. There is a Cabinet Minister supervising the whole thing. In the name of getting approval from the Cabinet, the question is being delayed unnecessarily, So, I would appeal to the Labour Ministry to take up the matter and see that the payment is made as early

a_s possible so that the unrest can be avoided in major ports which are very vital for our national economy. Further, they should examine why the port and dock workers should be excluded from the Bonus Act.

Then, they should be eligible for a higher rate of bonus because if the bonus is related to productivity, certainly large sections of the workers will be entitled for a higher rate of bonus. So, when *this* is the point, then it is a different matter.

My demand is that the ceiling should be removed. If that is accepted, then, the Act may be applicable to all sections of the workers

The raising of the ceiling through the Ordinance has really benefited a large number of workers. It has made a large number of workers eligible for the bonus. In the earlier situation, if a worker earned even during a month one rupee more than Rs. 1,600, he was not eligible for bonus for that year. That is how it has been worked out. Now, by raising it to Rs. 2,500 more number of workers will get the benefit. But what is the sanctity of Rs. 2,500? On what basis did you fix this R_s 2,500? I can at least understand Rs. 1,600. The Government does not have a clear concept about bonus policy. They want to give something and fixed at Rs. 2,500. On what basis you have fixed at Rs. 2,500? If an employee earns more than Rs. 2,500. that is, even by Rs. 2,501 he will not be eligible. Is it not arbitrary? Is it not discriminatory? You are fixing the quantum of bonus in an arbitrary manner. You are fixing the ceiling of bonus in an arbitrary manner. It is not in accordance with the accept-. ed principle of trade union movement.

Therefore, I would appeal to the Government *to* accept our suggestion and implement it immediately. I do

- ' know that the Minister cannot announce it in this House immediately
- ' accepting our suggestion. Since this

[Shri M. Kalyanasundaram]

suggestion has been approved unanimously by all sections of the House including the ruling party, I would request the Minister, at least before the next bonus season is due, these amendments may be made or if necessary he may appoint an expert committee to enquire into all the aspects of the bonus and take a decision as early as possible so that all sections of the working people in the country can contribute their mite.

Thank you.

SHRI NIRMAL CHATTERJEE: (West Bengal) Are we not adjourning for lunch? Only five minutes are left. Why don't you adjourn it . now?

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU) Yes, we will adjourn at 1.30 p.m.

SHRI V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, Sir, I thank you very much for giving me an opportunity to speak on this Bill.

Sir, I rise to support the Bill moved by the Honourable Minister and I oppose the Statutory Resolutions moved by hon. Members-Shri Pyare-^al Khandelwal and Shri Shanker Singh Vaghela.

Sir, under the original Bonus Act, 1965, the ceiling limit for the purpose of getting bonus was fixed at Rs. 1600,-: and the eligibility of bonus was Rs. 750. Sir, 20 years have passed since this Act was enacted and we find from all circles that the wages have gone up. The prices of essential commodities have also gone up. Therefore, the Government thought it fit to increase the bonus limit and also the limit for the purpose of eligibility of getting bonus. Hence the present amendment was brought forward under section 2, sub-clause 13 of the payment of Bonus Act and by adding section 12 to this Act for the purpose of eligibility.

Sir, under the present amendment, we can find that a number of people have derived benefit. The people

who are working in the administrative side and managerial side have derived this benefit.

Sir, I would like to quote one instance of Government servants also who are getting' bonus under the pre-T sent amendment announced recently.

Sir, I had put an Unstarred Question for the purpose of giving 30 days bonus to the Central Government employees as was given in the case of employees working in the Telephones and Telegraphs Department of this country. I received a reply from the Honourable Finance Minister stating that ad hoc bonus was sanctioned originally for 18 days and later on it was increased to 23 days that is 5 days more for the accounting year 1983-84. It was not covered by the productivity linked bonus and orders have been issued on that aspect. And the Government is considering a further proposal also. Therefore, I thank the Hon'ble Minister of Finance for granting 23 days bonus for the Central Government employees. Sir, while welcoming this amendment I would like to submit to the Hon'ble Minister the lapses on the part of the management in implementing the provisions of the Act., Sir while submitting the allowable surplus and the allocable surplus, the management of the industries are giving false accounts. Most of the industries we have seen are giving only their limited account which is below the allowable surplus and they are not strictly following the guidelines given in the Bonus Act. I know of a case in our State of Pondicherry, that while fixing the bonus limit, the particular expenditure, which was covered by th? allowable .surplus and allocable surplus was deleted and the workers were not given the benefits. Sir, we have provisions that the employees, who have been involved in mal-practice and theft, are not eligible for bonus. But We have also a penal provision for punishing an industrialist who is fully concealing the particular expenditure meant for the purpose of eligibility to bonus for the workers.

But they are not being punished Why? Why are they not taking penal action against such industrialists who are wilfully suppressing the account denying eligibility for bonus to workers? I would like to say that we have seen for several years that before the bonus is announced, there is a strike. Why is it so? It is only because the true figure, have not been, given by the industrialists. The workers are also willing to get more bonus for which they are not eligible. Therefore, just for the purpose enforcing the Bonus Act, the Government should be vigilant and the Conciliation Officer and the Labour Officer have to be very careful in implementing the Act. Sirs while supporting the Bill introduced by the Hon'ble Minister, I would like to say that it is welcome measure. It gives the benefit to the large sections of the workers, who are getting the Bonus upto the salary limit of Rs. 2500. With these words, I support the Bill and also oppose the Statutory Resolutions moved by the Hon'ble Members. Hhank you.

Payment of "Bonus

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHH): The House now stands adjourned for lunch till 2.30 P.M.

The House then adjourned for lunch at thirty three minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock, The Vice-Chairman (Shri Santosh Kumar Sahu) in the Chair.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश)
माननाथ उपत्माध्यक्ष जा, यह जो विधेयक
प्रस्तुत रिक्षा गर्म है इनको भावनायों
का मैं प्राद्द करा। हुं और वह इविष्टे
कि 1965 में यह विशेषक पारित किया
गरा या और कानूत बार या और उत्में
इस बात का प्राप्तान था कि केवल
साहे सात सी महावार जिनकी ग्रामहनो

होती है उनको बोनस मिलेगा। लेकिन बाद में इस सीमा को थोड़ा सा बढ़ा दिया गया श्रीर उसके वाद इस कम से कम दो महीने के ग्रन्दर दो संशोधन श्रध्यादेश के माध्यम से सरकार को लाने पड़े। पहले संशोधन में इस बात की व्याख्या की गई थी कि जो लोग 16 सी रुपये तक वेतन पाते हैं उनको बोनस दिया जाएगा लेकिन बाद में फिर संशोधन कर के इस 1600 की सीमा को बढ़ा भर 2500 कर दिया गया । वार-वार यह संशोधन करना पडता है या अध्यादेश के माध्यम से संशोधन करना पड़ता है। यह भिसी भी लोक्तांत्रिक सरकार के लिए कोई स्वस्थ व्यवस्था नहीं है। मेरा एक स्त्रप्ताव है कि यह जो ग्राय की सीमा है इसकी न रखा जाए। सीमा को विल्कुल हटा दिया जाए। क्योंकि बार-बार सरकार को अकारण ही संशोधन करना पड़ता है, केवल इसलिए कि ब्राय की सीमा बढ़ानी पड़ती है। मेरा सुझाव है कि इस सीमा को समाप्त किया जाए । इस बात की व्यवस्था कर दीजिए कि इस एक्ट के ग्रन्तर्गत जो कर्मचारी ग्राते हैं जिनकी ब्याख्या की गई है एम्पनाईन के अन्तर्गत उनको बोनस पुरा दिया जाए और पुरा बोनस उनकी ब्राय के हिसाब से मिनना चाहिए। तीसरा मेरा सुझाव यह है कि जब जनता पार्टी की सरकार थी तो उसके पहले कांग्रेस (ग्राई) की सरकार थी। उस समय जब ग्रापातकाल था तो बोनस की मिनिमन सीमा जो 8.33 परसेन्ट थी उसको घटाकर तत्कालीन प्रधान मंत्री श्रीमती इन्दिरा गाधी ने 4 प्रतिभत कर दिया था। लेकिन सन 1977 से 1980 के बीच में जन*ा* पार्टी को सरकार ने इस सीमा को प्रवंबत 8.33 परकेट कर दिया और के अनुसार बोनस दिया जाने लगा। कर्मचारियों को बोनस देने के लिए वेतन की सीमा पहले 750/-ए० थी, लेकिन बाद में 1600/- ह० कर दी गई 'ऋीर क्या इति। 2 500 – ५० कर दिया गया है। इतके पाठे क्या नाति वियवका सिद्धाना है, यह मेरी समझ में नहीं ग्राया है कि ब्राप किन बातों से बाब्य होकर हजार करने जा रहे हैं

[श्री सत्य प्रकाण मालबीय]

जब 11 मई, 1985 को श्रम मंतियों का सम्मेलन हुआ था तो उस सम्मेलन में हमारे श्रम मंत्री जी ने इस बात की घारणा को थी कि बोनस देने के लिए सरकार तीन हजार तक की संमापर दिवार करेगी। लेकिन ग्रव जो घट्यादेश के माध्यम से संशोधन किया गया है श्रीर यह जो विधेयन लाया गया है इसमें सिफं डाई हजार का प्रावधान किया गया है। इसलिए मेरा पुनः सरकार से श्राग्रह है कि इस सीमा का हटा देना चाहिए।

चौबा, मैं मंत्री महोदय का 8415 संविधान के ग्रन्थ्ये 43 जिसमें इस आक्षपिक करनः चाहता है बात की व्यवस्था को गई है कि जो भजदर हैं या जो कर्मचारी हैं लिबिय बेज यानी जीने के लिए कम से भम इतना वेतन ।वया आएगा राम्मानपूर्वक प्रपना जीवन क्रसीत कर सकें। ग्रभी स्थिति यह है कि समान काम के लिए भी मजदूरी समान नहीं मिलतो है। इस प्रजार की जो असमानता हमारे देश में है उसको दूर करने को प्रावक्यकता है। इसलिए मैं सरकार का व्यान मंत्रिधान के धन्-छेद की व्यवस्थाओं की ग्रीर शाविषत करता है और यह बहुना चाहता है कि सीवधान की व्ययस्थाओं के अनुरूप हम आज तक अपने मजदूरों को मजदूर। नहीं दिला पाये हैं। मैं चाहता हूं कि इस सर्वध में भी सरकार को सोबना चाहिए।

शंत में पुनः इस विश्वेदक का स्वागत तो जरूर करता है लेकिन मुझे उम्मं द है कि इस पक्ष के माननीय सदस्यों ने और उस पक्ष के माननीय सुदस्यों ने की सज़ाव दिये हैं उस मितसिले में एक ब्यापन विधेयक थानी कम्बोर्टेसिय विधेयक सरकार को लाना चाहिए। जो मजदूरी के नेता है, ट्रेड युनियन लीडमं हैं, जो विपक्षी वर्लों के सदस्य हैं या जो सत्तारुट दल के सदस्य हैं, उनसे विचार-विभक्ष करके एक ब्यापार विश्वेयक यहां पर प्रस्तृत करना चाहिए । मैं समझता है िर वास्तव में तभी संविधान निर्मातायों की मेशा पूरी होगी अब सविधान के <u>श्रन्च्छेद 13 में जिन बातों की व्याख्या</u>

की **गई** है उनके श्रनुरूप श्रमिकों को सम्मानपूर्ण वेतन मिले, सम्मानपूर्ण उनकी ग्राय हो ।

SHRI KAPIL VERMA; Mr. Vice-Chairman, I am indeed grateful to you for giving me this opportunity to participate in this important discussion. I rise to support the Bill and strongly oppose. The motion of dis-approvel of the Ordinances moved by our Opposition friends. I am amazed and shocked that such Ordinances which have brought veal benefits, to the working class are sought to be disapproved by the-Opposition. Suppose for arguments sake, though it is not going to happen, the motion for disapproval is carried, what will be the result? "Will the new bonus bill be scrapped. Technicaly speaking it will have to be. What does the Opposition want? Does it want that bonus amount already given to the workers be returned? Therefore, they should reconsider their position. I am sure the Oppsition which says it wants the benefits to be increased, which wants, the facilities to be further extended which wants the limits to be waived will withdraw its resolution of disap, proval so that it will rist be recorded in history that it disaproved or Ordinances which have brought real benefit to the workers. In fact, I congratulate the Government wholeheartedy for having brought forward these two Ordinances. The first Ordinance was promulgated jusf on the eve of Diwali to give some relief to the workers.

SHRI SATYA PRAKASH MALAVIYA: You could not do it earlier.

SHRI KAPIL VERMA: Yes, there was not much time. If you do not want it to be given to the workers. Then you should say that plainly. Thi_s betrays the real character of the Opposition.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): No cross-talks please. You go ahead, Mr Verma.

SHRI KAPIL VRMA: You should withdraw 3'our Resolution for the disapproval of these Ordinances.

Sir, the original Bill was passed in 365, and the world has changed a lot ince then. The wages have increased. >ut, at the same time, the price ir.dex ias risen since 1Q-S5 by at least five imes. So, the purchasing power oi b© peopl© has gone down. Therefore,

welcome the suggestion and I suport it that there should be no limit or eiling on the amount oi salary juaJifying for bonus. There should ot bo any ceiling. I know that it canuot be done immediately and it will alte some tune because about Rs. 260 rores more would be required for '.his purpose. The ceiling 1.609, the basis fox" computation of given in this Sonus as Bill should also go because it is a little unfair. Certain of my friends made the point that it is a little arbitrary. Any ^gure that is fixed is arbitrary if fixed without Apart principle. from anv 5ethnological improvements and with ixpansion and modernisation of industries, labour will get more and more, as their wages will increase. We have to give correspondingly to shem and that is what is really needed now.

Sir, I want to draw the attention he honourable Labour Minister to cerain facts about the minimum bonus fixed at 8.33 per cent. But, for certain companies which are giving bonus, this minimum has become almost the maximum. In fact, a large number of companies are there which do not pay even this 8.33 per cent. A lot of pressure has to be mounted before they grant it. We have to look into this aspect also because these companies never show their balance sheets and when you ask them, they will only say. "It is not ready" and they do it after two or three years. This t3 particularly true of the newspaper industry to which I belong. I am very iorry to say that the honourable Minister has forgotten to include 180 categories of employees in the news-/asper industry in this Bill. A great injustice has, therefore, been done

these employees. In fact, if you ask those who are acquainted with the working of the newspaper industry, you will find that most of the newspapers are not paying bonus at all. In fact, this is one of the dirtiest types of business in the country. Some friends who worked have there tell us the real position. After they leave, their managerial jobs in the newspaper industry they tell u_s how they manipulate their accounts. Unfortunately, our unions are not strong enough to force a bargain, as they do in some other organised industries. When our unions become really strong and j well arganised, then I am sure we will be able to do something better about it. But just now the manage-j ments manipulate their accounts. In fact, they will never show their accounts, with the result that most of ihe newspaper employees are deprived of their dues, particularly in the medium papers brought out from State capitals. They do not pay bonus to their staff to the required minimum; even if they pay, it is very small and measly. Fortunately for us, Mr. Chandrakar who is sitting here, piloting the Bill, has been a journalist, an eminent journalist, and has been one of us, and I am sure he will bring this to the notice of the Cabinet and ihe Prime Minister that the workers j in the newspaper industry are deeply J hurt and adversely affected by the implementation of the labour laws. In fact, these labour laws, if you will excuse me for saying so, are hardly being implemented at all. He may give the reply that this is the responsibility of the State Government?. But the reality is that the Labour Inspectors and Labour Departments go by what the proprietors tell them. newspaper Thev hardly look into the accounts. Even if cases are filed they will take a long time to be decided.

Shall I give you one example, Sir? | It will illustrate the fact. In the case of a very well known newspaper of j Delhi, one industrial tribunal give a verdict in favour of the union that 13 j days' additional wages should be paid I as b«nus. That was 23 years age.

[Shri Kapil Verma] Mind you, 23 years ago| 1962; (Time bell rings). The paper challenged it. and the case is still pending in the j High Court for 23 years, 23 long j years, and no decision has been taken the High Court on it; How do you expect the labour to get justice? The proprietors have all the money to do anything they like with ihe worker.?; they can starve them out to a settlement or do anything they like. So what will the industrial workers do? The labour laws passed by us In this House in fact have only remained on paper, as far as pressmen are cerned. They are hardly implemented. . whether it is the Wage Board award, whether it is the Tribunal's award or Provident Fund rules or whatever it may be. Even if the Tribunal gives awards, a High Court gives awards or Supreme Co urt decides, whatevei-it is, they are never implemented. Even decrees issued by the High Courts are not implemented by the j administration. So in these conditions very, very difficult for the workers to get justice. I am sure Mr. Cha-ndrakar, who is piloting the Bill will convey our sentiments to the Government to do justice to the employees in the newspaper industry.

With these words, I support the Bill. Thank you, Sir.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Sir, the present Bill, the payment of Bonus (Second Amendment) Bill, 1985, which was passed by the Lok Sabha is now before u_s for our consideration. The first amendment to the payment of Bonus Act was enacted in) 1965. That Act provided for payment of bonus to persons employed in any industry and drawing a salary or wages not exceeding Rs. 1600 per mensem. According to Section 12 of the Act as originally enacted, where the salary or wage of an employee exceeds Rs. 750 per mensem, the bonus payable to him shall be calculated as if his salary or wage were Rs. 750 per mensem. This was amended in 1965 by the First Amendment Act. this Second Amendment Aet has been

brought. By this amendment, they want to raise the limit from Rs. 1600 to Rs. 2500. To a great extent, this will benefit a large section of the employees and to that extent we wel-1 come this piece of legislation. Of course the Lok Sabha has passed it and I have no doubt that it will be passed in this House also. But I would like to draw the attention of the Government to the fact that this will! not fulfil the demands of the workers. A_s a matter of fact, after long struggle, the working class, especially the factory workers and the workers were able to convince the Government about this change in the 1 Act. Now, as a result of their struggle I and efforts, the Government has thought it fit to bring this amendment. Previously, they had the ordinance. T want to ask whether it will give real benefit to all the sections of the working classes. That is the point which we have to consider. j know that the prices are rising j day by day and after six months or a year you may again think of bringing the Third Amendment Bill as you have now to bring the Second thought Amendment. Why should the Government not have a comprehensive legislation to cover all the workers, whether they are industrial workers or factory workers or any bringing a piece meal legislation, it would have been better to have a comprehensive legislation. The idea of bringing" a comprehensive legislation is that we have to cover more sections of the people. More workers should be benefited. Of course by I bringing this legislation, you are giving benefit to a larger section Of the employees. But still a larger section of the employees will be out of thr-purview of this Act. They will not get the benefit.

The second point to which I would like +0 draw the attention of the hon. Minister is this. Section 2 states:

"In Section 2 of the principal I Act, in clause (13), for the words "one thousand and six hundred rupees" the words "two thousand and five hundred rupees" shall be substituted.

Section 3 says:

"In the principal Act. after section

Payment of Bonus

11, the following section shall be inserted, namely:—

12. Where the salary or wage of an employee exceeds one thousand and six hundred rupees per men sem, the bonus payable to such employee under section 10 or, as the case may be, under section 11, shall toe ealculatid if his salary or wage were one thou sand and six hundred rupees per mensem".

This is the ceiling which you have now provided. I fail to understand why this ceiling should be there, what happens if he gets Rs. 10 more? If he gets Rs. 2,550, then he may not get the benefit that we are providing through this legislation. So, in order to give the benefit to larger sections of the workers. It is better lo give up this ceiling. There should not be any ceiling. That is what we recommend. Our Constitution provides to all workers whe'her agricultural or industrial or others a living wage, ensuring a decent standard of life and full employment Even after 38 years of independence, we could not give a decent life, a living wage to the working class. That is really a very pitiable position in which we have put our real force that is engaged in the reconstruction of the society and the country. And we have forgotten completely this real force that is helping us in this reconstruction of the society.

Sir, as a matter of fact, the trade union leaders waged a number of agitation and struggles. Their struggles still continuing for a better life and better wages to the working-class. And even after passing this piece of legislation, I don't think the working class will he satisfied. The struggle will continue as long as the real benefit which they need is not given to them. We are not giving the bonus as a charity or as an ex-gratia payment. It is their right. Whatever work they do, whatever energy and efforts they put in, they want the benefit as right. We are giving that right. We are giving the bonus as a fight. And we are not giving them any gift or any such thing. So, when

we consider any legislation, we have fo take into consideration all these points.

In the end, I would like to make some suggestions and I would like the hon. Minister to take them into consideration while passing this piece of legislation. My first suggestion would be that tho ceiling should be removed in the case of workers, employees and the supervisory staff. Secondly, the managerial staff should be excluded while removing ceiling because if you remove the ceiling, then the managerial staff earning more than Rs. 10.000 or Rs. 15,000 may also comq under this category. So, either you must bring a comprehensive legislation taking consideration all these factors or you may bring these amendments in the present legislation. My third suggestion would l« that the minimum bonus should be* raised from 8.33 per cent to 10 per cent. They should get a minimum of at least 10 per cent bonus. I suggest that it would be. better if you remove the ceiling altogether, excluding the managerial staff. Thank you Sir.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Now. Shri Jagdish Iani

SHRI. JAGADISH JANI (Orissa): Mr Vice-Chairman, Sir, the payment of Bonus (Second Amendment) Bill has been presented in the House. I rise to speak a few words in support.of this Bill. I thank you Sir, for having given me the opportunity to speak.

Sir, lakhs of workers have been engaged in the industries in our country. Our country have had remarkable achievements in Industrial Production due to the sincere efforts made by those workers. The Bonus Act was first made in 1965. The objective was to encourage the workers. According to the original Act an employee drawing salary upto Rs. 750|- was entitled to get Bonus. Lakhs of employees got the Bonus when the Act was enforced.

The Payment of Bonus encouraged the workers to devote more time to their work. They became more sincere <n their duty. Their joint eflorts led to Industrial revolution in our country.

^{*}English translation of original speech in Oriya.

[Shri Jagadish Jain] Sir, the Governmeat of India subsequently decided to pay bonus to the Central Government employees also. Our late Prime. Minister Smt. Indira Gandhi deserves all credit for providing this benefit to the Central Government Empolyees. Due to her, we found smite on the faces of lakhs of Central Government employees. Again this limit was enhanced to Rs. 1600)-. All the employees drawing salary up to Rs. 160(1 j-got bonus.

Sir, in the present Bill an amendment has been brought to raise the limit from Rs. 1600]lo Rs. 2500J-. This will provide benefit to some more employees. It is very necessary to take such revolutionary steps in order to increase industrial production and also to increase efficiency in administration. It is the aim of our Government and also the main endeavour of National Congress to take necessary steps for the upliftment of all sections of people in our country. I take this opportunity to thank our Prime Minister Shri Rajiv Gandhi who have been taking all possible steps to provide benefit to all sections of the people including the Central Govt, employees.

Sir, oin Labour Minister Shri T. Anjaiah is a popular labour leader. He is very much aware of the problem of the workers as well as the Central Government employees. 1 also thank the Minister who has been piloting the Bill on his behalf, i congratulate him on this occasion. I would like to give on\$ suggestion to the Government. Sir, we are giving bonus lo the Central Government employees to encourage them to work more efficiently. Why cannot we extend such facilities to the State Government employees also? I request the honourable Minister to take note of my suggestion and do something to extend the payment of bonus to the State Government employees.

Sir, this is a progressive Bill. So I support this Bill whole-heartedly and thank you once again for having given me the; opportunity to speak.

With these words I conclude my speech. 3.00 p.M.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, white I rise to support the Pay-

ment of Bonus (Second Amendment) Bill, , which I will request the hon. Minister to ! into consideration. The present amendment stipulates that the payment of bonus should be raised from Rs. 1600 to Rs. 2500 subject to the condition that tho bonus payable to employee drawing salary or wages exceeding Rs. 1600 per I mensem shall be calculated as if his salary j or wages were Rs. 1600 per mensem. I This goes exactly contrary to Payment of Bonu? (Amendment) Act 1985. In that Act, it has been stated: "With a view to i securing the computation of bonus payable under the Act in the case of employees drawing salary and wages exceeding Rs. 750 per month on the basis of the salary of wage actually drawn by them..." Now, although the ceiling has been fixed at Rs. 2500, the principle has been accepted as early as 1985 that whatever is actually drawn by the present at that parti-,j cular point of time should be taken into consideration. This principle has been violated in the second Amendment Bill. In the Second Amendment Bill, while ceiling has been fixed at Rs. 2500, eligihas been curtailed at Rs.1600. I would suggest to the hon. Minister that in consonance with the original amendment Act of 1985, he should do away with this ceiling, if the ceiling of Rs. 2500 has been fixed, any person drawing any salary upto Rs. 2500 at that particular lime, must be eligible to this bonus. This is one before Ihe hon. suggestion I have to put Minister

The second point that I want to put before th_c House is that the Government wliould consider that now the salary of Rs. 2500 comes to about Rs. 80 a day and in many factories and establishments, workers are employed on this salary. Now that the rupee value has gone down considerably, they should consider very earnestly whether this ceiling should be done away with completely. My request to the Government is that the ceiling of Rs. 2500 should be completely removed.

- \ My third and final point is that the minimum bonus has been set at 8.33 per cent. I suggest that this should be immediately raised to 10 per cent minimum.
- 1 There are certain companies which earn crores of rupees as profit but by the de-

ductions that they get by way of incometax allowance and other allowances, their balance-sheet would show a considerably reduced figure so that the workers are paid at the minimum rate of 8.33 per cent. I feel some formula should be evolved under, which the benefit of certian expenses which are statutorily allowed to bo deducted, should also go to the workers, and that formula should be so computed that the benefit is passed on the workers. In this connection, the limit of 20 per cent, also seems to be not fair because when dividend of 20 and 30 per cent is paid to the shareholders, why should the bonus be limited to 20 per cent in the case of workers? My request to the hon. Mmister is that this aspect should also be considered by him.

With these words I support the Bill and request Mr. Vaghela to withdraw the resolution.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): I now request Shri Khandelwal to reply.

श्री प्यारेलाल खंडेलवाल : उपसभाव्यक्ष महोदय, मैंने अपने प्रस्ताव में दो तीन बातें उस समय ऋही थीं। एक तो यष्ट थी कि: 8.33 के बजाय सरकार की 10 प्रतिशत बोनस देने की घोषणा करनी चाहिए और उसके लिए कान्न बनाना चाहिए। इसके साथ हैं। जो 2500 रु० की सीमा निर्धारित की है, इस सीमा को समाप्त करके जो प्रबंधकीय स्टाफ है, उसको छोड़कर बाकी सभी लोगों को किसी भी सीमा के अंतर्गत आने वाले वेतन भोगियों को बोधन दिया जाना चाहिए। मैं यह भी कहना चाहता हूं कि देश में बहुत बड़ी संख्या में कृषि मजदूर, ग्रामीण मजदूर फैले हुए है। ग्रतः उनके बोनसः के सम्बन्ध में सरकार को फैसला करना चाहिए। मैं **यह मांग** करता हुं कि सरकार अपने इस कान्त में ग्रामीण क्षेत्रों में, इषि में काम करने वाले मजदूर जो हैं उनके लिए भी बोनस का प्रावधान करे। क्योंकि उनको भी आज की सारी परिस्थित में बोनस की आवस्यकता है।

एक और बीमारी देश में बढ़ती जा रही है कि धीरे-धीरे उद्योगपति अपने उद्यागा को बीमार करते जा रहे हैं जिसका प्रभाव मजदूर और मजदूरी पर पड़ता है, उसकी श्रामदनी पर पहला है। मैं कहना चाहता हूं कि उद्योगों में मजदूरी की भागीदारी प्रबन्ध में मजदूरी की भागीदारी होनी चाहिए। बहुत साल से इस बात की मांग देश में चल रही है। अगर कानून के द्वारा इस बात को सरकार लाए तो मायद बीमार उद्योगों की संख्या घटने की संभावना हो सकती है और मजदूरों पर भी जो भार पहला है उसको रोका जा सकता है। इन शब्दों के साथ में आग्रह करूंगा कि सरकार इन सब बातों पर ध्यान करके अपने बिल में इन बातों का समावेश करे।

श्री शंकर सिंह बाघेसा : वाइस चेयर-मैन महोदय, बोनल के बारे में बहुत चर्चा हो गई है। पिछले थोड़े दिनों में दो-दो ग्रह्यादेश निकाले गये। मैं यह अहना चाहता हूं कि कम्परीहैसिक बिल के बारे में सोच धर एक साथ सब बातों को लाना चाहिए। दूसरे यह कहना चाहता हूं कि बोनस कर्माशन आप बैठाइये । क्योंकि बहुत से राज्य छट जाते हैं इसलिये यह बोनस कमीशन उन सब के लिए विचार करेगा । आप कहंगे विः यह स्टेट सब्जेक्ट है। मैं यह कहागा वि स्टेट सञ्जेक्ट न मान कर बोनस कामीकान के नीचे पूरे लेवरसे वर्कस, कर्मचारी जो हैं उनका उसमें समावेश किया जाए। सैटपाफ की जो बात आती है तो मैं कहना चाहता हूं कि एक कम्पनी धगर नकसान में हो तो अमी तो आप 8.33 बोनस देते हैं, नेवस्ट ईयर वह कम्पनी मुनाफा करती हूं तो सैटबाफ के हिसाब से काट लिया जाता है तो मेरा कहना है कि इस सैटमाफ फिस्टम को दूर किया जाए। बीनसं की प्रोडेक्टीविटी: आउटपुट के साथ जोड़ा आए। गवर्नमेंट ब्रांडरटेकिंग्स जिलनी हैं, करोड़ों रुपये का मनाफा लमाती हैं, कोआपरेटिय कम्पनील हैं, जैसे अमूल है, करोड़ों रुपये मुनाफा कमाते हैं, सागर मिल्क मिल है वह भी करोड़ों रूपया मुनाफा कमा रहे हैं। हमारी पव्लिका खंडर-टेकिस्स जो गवर्नमेंट के नीचे हैं, कीआपरेटिन्स हैं इसमें जो काम करते हैं उनकी की इसमें

श्री शंकर सिंह व घेला] हिस्सेदारी होनी चाहिए । इन शब्दों के साथ में अनुरोध करूंगा कि इन सब बातीं को सोच कर बोनस के बारे में जिससे सब को बोतस मिले, ऐसा बिल लाना चाहिए।

वामीण विकास विभाग में राज्य मंत्री (धी चन्द्रलाल चन्द्राकर) : उपसभाष्यक महोदय, यह जो विधेयक लाया गया है वह अत्यन्त ही सीधा-सादा केवल लाभ ही पहुंचाने वाला विधेयक है। किसी को भी इससे नुकसान नहीं हुआ है। इसको कै तो समझता हूं कि पास करने में देरी नहीं करनी चाहिए। भले ही कुछ लोगों ने साथ-साथ इस बात पर भी जोर दिया है, 2500 रुपये की सीमा को हटा कर सभी लोगों पर, जिलने भी कर्मचारी काम करते हैं, उनको मिलना चाहिए। हमारे एक भाई ने तो जो मैनेजेरियल स्टाफ है उनको भी जोड़ने की बात कही है। इस तरह से इस की सभी कर्मचारियों पर लागू करने की बात कही है। लेकिन वह अच्छी तरह से जानते हैं कि इसमें क्या दिक्कतें है ।

माननीय सदस्य : इसको मान लीजिए माप ?

थो चस्दुलाल चस्द्राकर: ग्राप सभी जानते हैं कि इसमें क्या दिक्कते हैं। दो प्राडिनेंस क्यों लाये गयें यह सभी लोग जानते हैं। यह भी जानते हैं कि इस ब्राडिनेंस को लाने की क्या बावश्यकता थी । देर आयद दरुस्त आयद । देर में सही यह आडिनेंस आया । इसमें कोई शक नहीं है कि जितने भी मजदूर वर्ग है, समुचे देश के मजदूर वर्ग में बहुत प्रसन्नता है। यह मांग बहत पहले से थी इसलिए इससे भी सभी को प्रसन्नता है।

श्री बी० सत्यनारायण रेड्डी: तीसरा बिल भी आयेगा, देर से सही।

श्री चन्द्रलाल चन्द्राकर: ग्राप जानते हैं कि हमारी सरकार बहुत डेमोक्रेटिक है। समय पर जैसी मांग होती है, जैसे प्रावश्यकता होती है, जैसा धन होता है, उसके अनुसार हम हमेशा समय समय पर देश की आवश्यकताओं को देखते हुए,

आधिक स्थिति को देखकर काम करते हैं। यहीं एक ऐसी पार्टी है जो इन सारी चीजों पर ध्यान रखकर हमेशा मजदरों का हित ध्यान में रखती है। आप यह अच्छी तरह से जानते हैं कि यही पार्टी हमारी पार्टी, यह बोनस एक्ट लाई है... (ब्नवधान) । १समें कोई-शक नहीं कि वर्कर की स्ट्रगल का ग्रापने ग्रापने भाषणीं में जिक किया है। मैंने इसको सुना है। आप इसको एक बार नहीं, तीन बार, चार बार कहिये। मेरे कहने का मतलब यह है कि यह सही है कि विकास की स्ट्रगल हुई है, लेकिन इसमें सभी युनियन्स न भाग लिया है। हमारी सेन्ट्रल युनियन्स भी उसमें भी थी। सभी ने स्ट्रगल किया है। लेकिन इसके साथ-साथ बनियादी तौर पर इस बात में कोई शक नहीं है कि जो मांगें थीं उनको कांग्रेस पार्टी ने स्वीकार किया है। इसीलिए मैंने कहा कि यह जो विधेयक लाया गया है, यह बहुत सीच विचार करके लाया गया है ग्रोर जितनी भी मांगे थीं उनको ध्यान में रखकर लाया गया है। वैसे केवल दो सदस्यों ने इस ग्राडिनेंस का विरोध किया है। मैं समझता हूं कि भले ही उन्होंने यह बात कही हो, लेकिन दिल से वे इसका विरोध नहीं करेंगे। मेरा पक्का विश्वास है कि सदन में एक भी सदस्य ऐसा नहीं है जो इस बिल का विरोध करना चाहता हो।

बहुत सी बातें कही गई है। बोनस की सीमा 8:33 परसेन्ट की जगह 10 परसेन्ट करने की मांग की गई है। यह भी कहा गया है कि 2500 रू० की सीमा को बिल्कुल हटा दिया जाये। ऐसी बहत-सी बातें हैं जिन पर सोच-विचार करने की जरूरत पडेगी। लेकिन भ्राज ए सा समय नहीं है कि इसमें ज्यादा समय लगावा जाये क्योंकि अगर हम इस सीमा को हटा देते हैं तो फिर से इन सारी चीजों पर विचार करना पड़ेगा । दिपार्टाइंट कंसलटेशन करना पड़ेगा। ग्रीर भी चीजें ऐसी हैं जिन पर सोचना पड़ेगा। जो मजदूर इस क्षेत्र में काम करते हैं, उनसे विचार-विमर्शं करना पड़ेगा। माननीय सदस्यों ने बहुत से सुझाव दिये है। श्री सुकूल

जी ने बहुत से सुझाव दिये हैं। इसमें कोई शक नहीं कि उन्होंने मजदूरों के क्षेत्र में काम किया है। उनको इस क्षेत्र का काफी भ्रमभव है। उनके बहुत से सुझाव ज्यावहारिक भी हैं। हमारे विरोधी दल के माननीय सदस्यों ने भाः सञ्जाव दिये हैं। श्री कल्याणसुन्दरम् जी ने पूछा कि डाक वर्कस को इससे अलग क्यों किया गया है। सेक्शन 32 में कुछ केटेगरीज को मामिल नहीं किया गया है। उसमें डाक वक्संभी हैं। और भी केटेगरीज हैं जिनको शामिल नहीं किया गया है, जैसे वर्क चार्ज लेवर्ज हैं। ग्राज को परिस्थिति में इ.स बिल को पास करने में देर करने की जरूरत नहीं है। ग्राप इस चीज को ग्रच्छी तरह से जानते हैं कि सन् 1965 में बोनस एक्ट लाया गया था। ग्रव सन् 1985 में एक बार नहीं, दो बार यह बिल लाया गया है। श्राप यह देखें गे कि हम समय के ग्रनक्षार विधान में परिवर्तन करते रहते हैं। पच्चीस साल तक किसी चीज को रोके नहीं रखते हैं। हमें जैसी ग्रावश्यकता होती है, जैस सरकार की ग्रार्थिक स्थिति होती हैं, उसके अनुसार चलते हैं।

श्री सत्य प्रकाश मालवीय : ग्राप इस सोमा को हटा दीजिये।

श्री चन्द्रलाल चन्द्राकर: में इतना ही≒ाकहा सकता हं कि ग्राज हमारी जो स्थिति है उसमें हम इस सीमा को नहीं हटा सकते हैं। इसी प्रकार से जो म्रापने 8.33 परसेन्ट से बढ़ाकर सीमा 10 परसेन्ट करने की बात कही है, इसको भी हम स्वीकार नहीं कर सकते हैं। मैं समझता हूं कि जितने भी लोग मजदूरों के क्षत्र में काम करते हैं वे इस बिल के महत्व को समझते हैं जिन बहत-सी चीजों की मांग की आ रही है उनको शामिल करना बहुत मुश्किल है। इन शब्दों के साथ इस बिल पर बहुत प्रधिक कहने की भावश्यकता नहीं है। इस बिल का उद्देश्य सब लोगों को मालुम है। इसमें जो रिस्ट्रिक्शन लगाई गई है उसकी भी सब लोग जानते हैं। एसी स्थिति में मैं यही अनुरोध करूंगा कि ये जो दो रिजोल्युशंस आए हैं उन की मेरा

विश्वास है कि सदन सर्व-सम्मत्ति से ग्रस्वीकार करेगा ग्रीर मेरा पक्का विश्वास है कि पूरी सदभावना के साथ इस विल को पास करेगा।

Kirloskar firms '

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Now, I shall lirst take up the Resolution of Shri Pyare-lal Khandelwal.

SHRI GHULAM RASOOL MATTO: Sir, I would request Mr. Khandelwal to withdraw his Resolution. I do not want this to be put to

श्री प्यारेलाल खंडेलवाल : महोदय, इस ग्राभा के साथ कि मंत्रः महोदय हमारा बातों को मान लेंगे, में अपने संबह्प को वापिस लेता हं।

IHE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Has the hon. Member leave of the House to withdraw ihe Resolution?

(No. lion. Member dissented)..

The Resolution was, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Now, i shall take up the other Resolution by Shri Vaghela. Do you also want to withdraw?

थी शंक**र**िस**ह बाघेल**ाः जहांतक हमारी बात से असहमतिका सवाल**है**, ऐसा कोई प्रावलम नहीं है और मैं मानता हं कि मंदी महोदय ने जो बातें कही उन भावनाओं का इसमें समावेश करेंगे इसलिये ऐसी कोई प्रावलम नहीं है। इसलिये मैं इसको विद-डाकरता है।

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Has the hon. Member leave of the House to withdraw the Resolution?

(No, hon. Member dissented)

The Resolution was; by leave, withdrawn.

IHE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): I shall .low put the motion moved by Shri Chandulal Chandrakar. The question it:

[Shri Santosh Kumar Sahu]

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"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by the Lok Sabha, be taken into consideration".

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): We steal now take up clause by clause consideration of the Bill.

Clause 2 was added to the BUL

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Now, we shall take up clause 3 of the Bill. There is one amendment by Mr. Joseph. He is not present. So amendment is not pressed. The question ls:

"TLa; clause 3 stand part of the BUL" *The* motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added 'o the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI CHANDULAL CHANDRAKAR: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Before we take up the Appropriation Bill, there is one Special Mention by Mr. Vaghela. You please finish in two minutes.

REFERENCE TO THE RAIDS ON KIRLOSKAR FIRMS

श्री शंतर तिह वाघेलाः (गुजरात) । मान्यवर, भ्राज प्रेस में श्रीर कल टी०वी० श्रीर रेडियो में जो न्यूज है ——

"Raids on Kirloskar units reveal big lax evasion*"

प्राज देश में कुछ ऐसे बड़े घराने हैं
जिनके ऊपर हमारे किस मंत्री जी की
नजर लगी है और उनके प्राफिसर रेड
लगाकर कालाधन और टैक्स इवेंजन की
पकड़कर प्रपना जी बजट का घाटा हैं
उनको पूरा करने में मदद कर रहे हैं।
इसके लिये में उनको धन्यवाद देता हूं।
लेकिन बाइस चेयरमैन साहब, ये एकदो घराने नहीं है। पिछले 7-8 महीनों
में हमारी सरकार ने कई जगह छाएँ
गरकर कई बड़ बड़ लोगों को ग्ररेस्ट

Mrugesh Jaikrishna of Ahmedabad wa* arrested about US dollars worth R< 46.63 lakhs seized from his couriers.

Second is, Kumari Narain of SIM Maiteklal & Co. Then Om Prakash Navan'., leading builders of Bombay, was subjected to the biggest ever income-tax raid which shook all the construction companies of Bombay.

Navani's case was followed by investigation on Kalpak Builders, 'Rizvi Builders.Bacham Builders, Pragati Builder* and Bharat Builders of Bombay.

Diamond dealer S. J. Jhaveri was raided and diamonds worth Rs. 20 lakhs were seized. Six other diamond dealers were investigated following the raids on Jhaver

Overseas businessman, Rajinder Seth;*. was jailed for defrauding banks.

A show cause notice was issued OB Manu Chhabria, the Dubai-based businessman, on his acquisition of shares in the Shaw Wallace group.

Investigation on the dealings of the liquor tycoon, Vijay Mallya, especially his foreign exchange dealings.

Nusli Wadia's Bombay Dyeing canw under scrutiny on charges of undervalnaV ion of its DMT plant al Patalganga.

Orkay Silk Mills" dealings with U*e Japanese firm, C.I top and Co., were scrutinised by sending a team to Tokyo, wh-cfc led to the arrest of Kapal Mehri.